(c) whether it is also a fact that by creating undue delay, the Registrar of Companies and the officers of Regional Directorate are trying to save the corrupt companies; and

(d) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR): (a) and (b) No Sir. However, under the provisions of section 212 of the Companies Act, 2013, the Central Government in the Ministry of Corporate Affairs (MCA) is vested with the power to assign investigations to SFIO.

(c) and (d) No Sir.

Cases under IBC

†1617. SHRI NARANBHAI J. RATHWA: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the number of cases filed under the Insolvency and Bankruptcy Code (IBC) till 30 June, 2019;

(b) the details of the action taken so far on the above mentioned cases;

(c) the details of the companies against which action has been taken under the IBC;

(d) whether it is also a fact that action has not been taken against those companies against whom cases have been filed; and

(e) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR): (a) to (e) As on 30th June, 2019, 18,782 cases have been filed under Insolvency and Bankruptcy Code, 2016 (Code), of which 2,173 cases have been admitted under IBC. Out of 2,173 admitted cases, 1,274 cases were ongoing under different stages of resolution process, 129 cases have resulted in resolution, 491 cases

[†]Original notice of the question was received in Hindi.

have been approved for commencement of liquidation process, 279 cases have been closed by appeal/review/settlement/withdrawn u/s 12A of IBC. The action is taken as per the provisions of the Code in all the cases admitted under the Code.

Monitoring of CSR activities

1618. DR. KANWAR DEEP SINGH: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the performance of the Corporate Social Responsibility (CSR) activities of profit-making companies, public sector companies and other private companies has been satisfactory during the last three years;

(b) whether Government is monitoring it regularly, if so, the details thereof;

(c) the details of the schemes under which companies are engaged in CSR activities;

(d) whether the companies are adhering to the guidelines issued by Government; and

(e) whether any violation of the guidelines and misuse of funds have been reported during the said period, if so, the details thereof and the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR): (a) to (e) Corporate Social Responsibility (CSR) is a Board driven process and the Board of the company is empowered to decide the activities to be undertaken as per Schedule VII of the Companies Act, 2013 taking into consideration the recommendation of its CSR committee. The entire CSR architecture is disclosure based and CSR mandated companies are required to file details of CSR initiatives annually in MCA21 registry. On the basis of filings made by the Companies in the MCA 21 registry, the details of the CSR amount spent by public sector undertakings (PSUs) and private companies for the financial years 2015-16, 2016-17 and 2017-18 are given below: